

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) No. 03 of 2021

IN THE MATTER OF:

Directorate of Economic Offences & Anr.

...Appellants.

Versus

Binay Kumar Singhania & Ors.

...Respondents.

Present:

For Appellant: Ms. Nandini Sen, Advocate

For Respondent: None

ORDER
(Virtual Mode)

18.01.2021 Learned Counsel for the Appellants submits that Respondent Liquidator has filed the Contempt Petition against the Appellants i.e. Officers of the Directorate of Economic Offences that they have not complied the order passed by the Adjudicating Authority on 19.02.2020. It is further submitted that against the order dated 19.02.2020 the Appellants have preferred Appeal C.A. (AT) (Ins) No. 935 of 2020 before this Appellate Tribunal and in that Appeal the Respondent Liquidator was also appeared before this Tribunal. Officers of the Appellants have not committed any willful default in complying the order dated 19.02.2020. Thus, the impugned order dated 18.12.2020 issuing notice to the Appellants is erroneous.

We have also heard Learned Counsel for the Appellant on I.A. No. 41 of 2021 an Application for stay of the further proceedings before the Adjudicating Authority. She submits that the further proceedings may be stayed, otherwise this Appeal rendered infructuous.

Considered the submissions, further proceedings before the Adjudicating Authority shall remain stay till next day.

Issue Notice. Requisite alongwith process fee, if not filed, be filed by tomorrow. If the Appellant provides the e-mail address of the Respondent, let Notice be also issued through e-mail.

Let the matter be fixed 'For Admission (After Notice) on **08th February, 2021.**

[Justice Jarat Kumar Jain]
Member (Judicial)

[Balvinder Singh]
Member (Technical)

SC/Kam.